

**PROCEEDINGS OF HIGH COURT OF JUDICATURE AT HYDERABAD
FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH**

**SUB: ANDHRA PRADESH STATE LEGAL SERVICES AUTHORITIES,
HYDERABAD – Nomination of Sri L.Venkateswara Rao, Secretary, District Legal
Services Authority, East Godavari at Rajamahenderavaram, to participate in the
Programme on Implementation of NALSA (Protection and Enforcement of Tribal
Rights) Scheme, 2015 at Srikakulam on 03.12.2016 – Relief arrangements -
ORDERS - ISSUED.**

**REF: Letter ROC.No.6587/APSLSA/2016, dated 29.11.2016 from the Member Secretary,
A.P. State Legal Services Authority, Hyderabad.**

ORDER ROC.No. 9181/2016-B.SPL., DATED: 01.12.2016

The High Court is pleased to pass the following Orders:

The Prl. District and Sessions Judge, East Godavari at Rajamahendravararam, is requested to make relief arrangements in respect of Sri L.Venkateswara Rao, Secretary, District Legal Services Authority, East Godavari at Rajamahendravararam, who is nominated to participate in the Programme on Implementation of NALSA (Protection and Enforcement of Tribal Rights) Scheme, 2015 at Srikakulam on 03.12.2016, under intimation to the High Court.


1/12/16
REGISTRAR (VIGILANCE)

To

1. The Member Secretary, Andhra Pradesh State Legal Services Authority, City Civil Court Complex, Hyderabad.
2. The Registrar, Information Technology-cum-Central Project Coordinator, High Court of Judicature at Hyderabad (**with a request to direct the concerned to place the proceedings in the High Court's Website under general information**).
3. The Prl. District and Sessions Judge, East Godavari at Rajamahendravararam.
4. The Secretary, District Legal Services Authority, Rajamahendravararam, East Godavari District.

+Spare.